

[Shri Sukhdev Prasad]

ry, 1976 regarding extension of the Aluminium (Control) Order, 1970 to the State of Sikkim. [Placed in Library. See No. LT-10461/76.]

NOTIFICATION UNDER INDUSTRIAL DISPUTES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table a copy of the Industrial Disputes (Central) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G. S. R. 111(E) in Gazette of India dated the 5th March, 1976, under subsection (5) of section 38 of the Industrial Disputes Act, 1947. [Placed in Library. See No. LT-10462/76.]

NOTIFICATION UNDER CUSTOMS ACT

SHRI PRANAB KUMAR MUKHERJEE: I beg to lay on the Table a copy of Notification No G.S.R. 238(E) (Hindi and English versions) published in Gazette of India dated the 18th March, 1976, under Section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library. See No. LT-10462/76]

12.8 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

STATEMENT SHOWING REPLIES TO RECOMMENDATIONS CONTAINED IN THIRTY-FOURTH REPORT

SHRI D. BASUMATARI (Kokrajhar): I beg to lay on the Table a copy of Statement showing the replies to the recommendations contained in Chapter V of the Thirty-fourth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Action Taken by Government on the recommendations contained in the Thi-

rtieth Report regarding reservations for, an employment of, Scheduled Castes and Scheduled Tribes in the Hindustan Machine Tools Limited, which were not furnished by Government in time for inclusion in the Report.

12.03 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha

- (i) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th March, 1976, agreed without any amendment to the Warehousing Corporations (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 8th March, 1976'
- (ii) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th March, 1976, agreed to the following amendment made by the Lok Sabha at its sitting held on the 9th March, 1976, in the Standards of Weights and Measures Bill, 1976 —

Enacting Formula

That at page 1, line 1,—for "Twenty-sixth" substitute "Twenty-seventh"

- (iii) 'In accordance with the provisions of sub-rule(6) of rule 186 of the Rules of Procedure and Conduct of Business in the